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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA No.1180/91

Dt. of Order:30-12-91

T.Thirupathi

...Applicant

Vs.

1. Union of India rep. by its Secretary, Ministry of Personnel & Public Grievances and Pensions, Department of Administrative Reforms and Public Grievances, Sardar Patel Bhavan, Sansad marg, New Delhi-110 001.
2. Railway Board rep. by its Executive Director (PG), Rail Bhavan, New Delhi.
3. South Central Railway rep. by its General Manager, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, SCR, Vijayawada.

...Respondents

Counsel for the Applicant : Shri M.V.Praveen Kumar

Shri S.Rajeshwar Rao, Advocate for

Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Orders passed by Hon'ble Shri T.Chandrasekhar Reddy, Member (J)).

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This application filed under section 19 of the A.T.Act, 1985, to direct the Respondents to consider the case of the applicant for appointment to any suitable post on compassionate grounds. The case of the applicant is that his father died in the year 1970 due to snake-bite, while in service and that he is entitled for appointment on compassionate grounds, as he has the required qualifications and is now a major.

2. A representation dt.26-4-91 is made to the Respondents by the mother of the applicant requesting to provide suitable employment to her son i.e. the applicant herein on compassionate grounds. This application is filed before this

T.C.m

...2.

(20)

Tribunal on 13-12-91. Since six months time has been elapsed from the date of representation made by the applicant, the applicant had complied with the requirements of the provisions of the section 20(2)(i) of the A.T.Act, 1985. As the representation is still pending with the department I feel that it would be proper to dispose of the same. <sup>With instant direction</sup> Hence the Respondents are directed to dispose of the representation dt.

26-4-91 made by the mother of the applicant on behalf of the applicant within three months from the date of receipt of <sup>As per</sup> the said representation is not already disposed of by this order. The applicant would be at liberty to approach this Tribunal afresh if he continues to be aggrieved by the orders passed by the Respondents. With the said direction, the O.A. is disposed-of at the admission stage. No order as to costs.

*T. Chandrasekhar Reddy*  
(T.CHANDRASEKHAR REDDY)  
Member (J)

Dated: 30th December, 1991.  
Dictated in Open Court.

*83/1/92*  
Dy. Registrar (J)

To avl/  
To

1. The Secretary, Union of India, Ministry of Personnel & Public Grievances and Pensions, Dept. of Administrative Reforms and Public Grievances, Sardar Patel Bhavan, Sansad marg, New Delhi- 1.
2. The Executive Director, Railway Board(PG) Railbhavan, New Delhi.
3. The General Manager, S.C.Railway, Railnilayam, Secunderabad.
4. The Divisional Railway Manager, S.C.Rly, vijayawada.
5. One copy to Mr. M.v.Praveen Kumar, Advocate  
3-4-835/2, Barkatpura, Hyderabad.
6. One copy to Mr.v.Bhimanna, SC for Rlys, CAT.Hyd.Bench.
7. One spare copy.

pvm